The Nagaland Ministers, Salaries & Allowances (Amendment) Act 1999 (Act No. 9 of 1999)

Received the assent of the Governor of Nagaland on 17/07/1999 and published in the Nagaland Gazette Extraordinary dated: 22nd of September, 1999.

An - Act -

Further to amend the Nagaland Minister's salaries and allowances Act, 1964.

Where it is expedient to amend the Nagaland Minister's salaries and Allowance Act, 1964 (Nagaland Act No. 4 of 1964) in the manner here under appearing:

It is hereby enacted in the fiftieth year of the Republic of India as follows:

SHORT TITLE AND COMMENCEMENT.

- (1) This Act may be called the NAGALAND MINISTER'S SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1999.
- (2) It shall come into force on such date as the State Government may, by notification in Official Gazette appoint.

(2) AMENDMENT OF SECTION 2:

Section 2 of the Nagaland Minister's Salaries and Allowance Act 1964 (Nagaland Act No. 4 of 1964), shall be substituted by the following as hereunder:

SALARIES OF MINISTER'S - THERE SHALL BE PAID -

- (a) To the Chief Minister, a salary of Rupees Ten Thousand per mensem.
- (b) To each Minister, a salary of Rupees Nine Thousand per mensem
- (c) To each Minister of State, a salary of Rupees Eight Thousand Five Hundred per mensem.
- (d) To each Deputy Minister, a salary of Rupees Eight Thousand Three Hundred per mensem.
- (e) To each Parliamentary Secretary, a salary of Rupees Eight Thousand Three Hundred per mensem.

3. AMENDMENT OF SECTION 4

Sub-Section (2) of Section 4 of the Principal Act shall be deleted.

4. AMENDMENT OF SECTION 9:

Section 9 of the Principal Act shall substituted by the following as hereunder:

ENTERTAINMENT ALLOWANCES:

- (a) The Chief Minister shall be entitled to an entertainment allowances of Rupees Three Thousand per mensem.
- (b) Ministers, Ministers of State shall be entitled to an entertainment allowances of Rupees Two Thousand Five Hundred per mensem.
- (c) Deputy Minister shall be entitled to entertainment allowances of Rupees Two Thousand per mensem.
- (d) Parliamentary Secretary shall be entitled to an entertainment allowance of Rupees Two Thousand per mensem.